

THE HIGH COURT OF KERALA

A7-28644 / 2021

Kochi : 682 031  
Date : 19.11.2021

NOTICE

Sub :- Re-starting physical functioning of High Court – reg.  
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It is decided to restore the physical sitting w.e.f 22.11.2021 and the practice of “today moving” on Mondays and Fridays and other similar practices which prevailed in the pre-Covid period, subject to the following conditions :-

- i Not more than 15 persons at a time will be permitted inside each Court Hall. Sufficient number of chairs will be provided in the corridors and wherever Advocates congregate. Social distancing be ensured in such places.
- ii Advocates who are appearing in the physical courts shall wear coat and neck-band as per the Rules.
- iii The mode of conducting Court sitting through video conference will be optional to lawyers and the litigants, and if anyone opts so, it will be shown in the cause list itself. Such requests will also be entertained at the commencement of Sitting on each day.
- iv When hearing through video conference is opted by an Advocate or Party, either as indicated in cause list or as mentioned at the commencement of Sitting and the other Advocates or parties are physically present, the case would be heard in a hybrid manner.
- v Advocates' Clerks will be permitted to come to the Court rooms to place and take back their files, but the use of the Advocates' Clerks' Association hall will be subject to the restrictions already in place.

p.t.o

- vi Entry to the Court room will be permitted only to the persons who have received both doses of Covid vaccination and in order to ensure the same, the certificate issued by the Government will be verified. In the case of Advocates, in the absence of the certificate of the Government, the certificate issued by the Kerala High Court Advocates' Association will be accepted.
- vii None other than Advocates, Party-in-person and Clerks, will be allowed physical entry to the premises of the Court, except with the permission of the court concerned.
- viii Guidelines and other norms issued by the Government and other authorities from time to time as to social distancing, sanitization etc., will have to be strictly adhered to and crowding will not be permitted in and around the Court premises.

(By Order)

  
K.P.Sudhir  
Registrar General

To

The Advocate-General, Ernakulam.  
The Director General of Prosecutions &  
State Public Prosecutor, Ernakulam.  
The Additional Advocate-General, Ernakulam (2).  
The Additional Director General of Prosecutions, Ernakulam.  
The Director of the Kerala Judicial Academy, Athani.  
The Member Secretary, Kerala State Legal Services Authority, Ernakulam  
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam  
The President, Kerala High Court Advocates' Association, Ernakulam  
The Vice-Presidents, Kerala High Court Advocates' Association,  
Ernakulam (2).  
The State Attorney, Advocate-General's Office, Ernakulam.  
The Secretary, Kerala High Court Advocates' Association, Ernakulam.

The General Secretary, Kerala High Court Senior Advocates' Association,  
Ernakulam.  
The Secretary, Indian Law Institute, Kerala, Ernakulam  
The Senior Counsel, Government of India (Taxes), Ernakulam.  
The Assistant Solicitor General of India, Ernakulam.  
The Chairman, Bar Council, Ernakulam.  
The President, Kerala Federation of Women Lawyers, Ernakulam.  
The Secretary, Rule Committee under Section 123 CPC, High Court.  
The President, Kerala High Court Advocates' Clerks' Association,  
Ernakulam.  
The Registrar (Judicial), High Court.  
All officers and Sections, High Court.  
The Secretary, High Court Legal Services Committee, Ernakulam.  
The Private Secretary to the Chief Justice, High Court.  
The Protocol Officer, High Court.  
The Public Relations Officer, High Court.  
The Additional Public Relations Officer, High Court.  
The Assistant Registrars and the Chief Librarian, High Court  
The Private Secretaries to Judges, High Court.  
The Filing and Court Officers sections, High Court.  
The IT Section, High Court .  
(for publishing the notice in the High Court Website.)  
The Confidential Assistants to the Registrars, Director (KJA), Director (IT)  
and the Additional Registrar (General Administration), High Court.  
The Admn. Records Section, High Court  
The Notice Board, High Court  
The File/Stock File

**Copy submitted to :- The Honourable the Chief Justice  
&  
The Honourable Judges**